

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22.

IA 3898/2023 IN
C.P. (IB)/4469(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.09.2023

NAME OF THE PARTIES: Idbi Trusteeship Services Limited
Vs
Ornate Spaces Pvt Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Avinash Khanolkar, Ld. Counsel for the Petitioner present. Mr. Dinshat Mehra a/w Ms. Anjali Dhoot & Mr. Chintan Gandhi, Ld. Counsel for the Respondent present.
2. **IA-3898/2023:** The Resolution Applicant submitting their proposal for considering their plan along with other Resolution Applicants. The Counsel for the Resolution Professional submitted that the plan is heard by this bench and reserved for orders. At this stage, this petitioner has no locus to file an application for considering their resolution plan.
3. Heard both the parties and this bench is of the considered view that the resolution plan heard by this bench and reserved for orders for approval of the plan. At this belated stage, the application cannot be considered. Hence, this Application is **dismissed**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)